

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 555 of 1992

Versus

The Union of India, through the Secretary,

Ministry of Communication, New Delhi and others.

• • • Respondents

Hon'ble Mr. S.N. Prasad, Member (Judicial)

The main grievance of the applicants appears to be that they are apprehending of being deprived of right for appearing in the examination, as they are not considered from proper perspective, as according to them they successfully passed departmental examination for the post of Post-Man in the year 1990 and thereafter they were sent for training and were posted in the year 1991 on 11.4.92.

2. This is noteworthy that to press their grievance, the applicants submitted their representation dated 13.5.92 to the Chief Post Master General, U.P. Lucknow (Annexure-3) followed by reminder dated 9.6.92 (Annexure-4); but the same is still lying undecided.

3. The learned counsel for the applicant while adverting to the contents of the application and the papers annexed thereto has urged that the decision of the above representation dated 13.5.92 (Annexure-3) by the respondent no. 2 (Chief Post Master General U.P., Lucknow) will go a long way in giving substantial relief to the applicants if the same is decided at an early date in accordance with law. This is significant to point out that Annexure-1 shows the names of all the applicants

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in the list of successful candidates in the examination which was held in the year 1990, Annexure-3 is the representation dated 13.5.92 addressed to the Chief Post Master General U.P., Lucknow who is respondent no. 2 in this case and it is found that the above representation Annexure-3 and the reminder Annexure-4 have still not been decided by the respondent no. 2 and the same are lying undecided so far.

4. Having considered all the facts and circumstances of the case and all aspect of the matter, I find it expedient that the ends of justice would be served if the respondent no. 2 is directed to decide the above representation(Annexure-3) and(Annexure-4) by reasoned and speaking order in accordance with extant rules, regulation and orders in this regard, within a period of 2 months from the date of receipt of the copy of this judgement; and I order accordingly.

5. It is made clear that in case the above representations Annexure-3 and 4 are not readily available with the respondent no. 2, the applicant shall furnish a copy thereof to the respondent no. 2 within 15 days from the date of receipt of the copy of this judgement to enable the respondent no. 2 to decide the above representation as directed within aforesaid specified period of time.

6. The application of the applicant is disposed of as above at the admission stage. No order as to costs

Member "d)

2.11.92

Lucknow Dated 2.11.1992.

(RKA)